



# RAJASTHAN HIGH COURT LEGAL SERVICES COMMITTEE

RAJASTHAN HIGH COURT PREMISES, JODHPUR

( Phone 0291-2548287, Email: rlsajod@gmail.com)

No. RHCLSC/Jodhpur/2018/02

Date : 02-1-2018

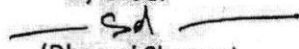
## Notice

In compliance of directions of Hon'ble Chairman, Rajasthan High Court Legal Services Committee, Jodhpur, in exercise of powers conferred under regulation, 2010 of the National Legal Service Authority (Free & Competent Legal Services), it is proposed to prepare separate panel 20 lawyers each for (1) Civil Matters (2) Criminal Matters (3) Constitutional Law/Writ matters- (a) Service (b) Misc. Matters (4) Environmental Law (5) Labour Law and service matters (6) Matrimonial disputes (7) Matters before the Central Administrative Tribunal/ Armed Forces Tribunal, to represent and plead the cases on behalf of the persons provided with legal aid under these regulations by the committee. Applications are therefore invited from the advocates with their bio-data, who fulfill the following criteria:-

1. He/She should possess experience of at least three years at the Bar on the last date of receipt of the application.
2. He/She should furnish copy of 'Sanad'/copy of certificate of registration with the Bar Council of Rajasthan.
3. He/She should be a regular practitioner of law before the Hon'ble Rajasthan High Court and member of the High Court Bar Association for last three years.
4. He/She shall state which of the above (one or more) categories are his/her field of expertise. He/she should be furnish copies of at least five judgments independently argued by him/her and decided on merits, of the category in which he/she applied for empanelment.
5. He/She shall furnish an undertaking to the effect that he/she/ is willing to work as panel lawyer and shall not ask for or receive any fee/remuneration in any manner from the person for whom he/she has been engaged to provide legal aid services.
6. He/She shall make himself/herself available to deal with the legal aid cases and shall not appear against the party to whom legal aid has been provided.
7. He/She should furnish an undertaking stating that he/she has never been punished for professional misconduct.

Applications along with necessary documents should be submitted in the office of the undersigned by 5 p.m of 1<sup>st</sup> February 2018.

By Order

  
(Dheeraj Sharma)

Full Time Secretary

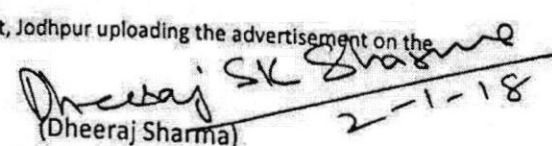
Rajasthan High Court Legal Services Committee  
Jodhpur

Date 02-1-18

No. 05

1. Nodal Officer, Website RLSA Jaipur with a direction to upload the notice at the website.
2. Registrar (Classification) Rajasthan High Court, Jodhpur uploading the advertisement at the Website.
3. Chairman, Rajasthan high court Advocate Association, Rajasthan High Court, Jodhpur uploading the advertisement on the Bar Association Website.
4. Chairman, Rajasthan high court Lawyers Association, Rajasthan High Court, Jodhpur uploading the advertisement on the Bar Association Website.
5. Notice Board of FTS office Jodhpur.

Encl: Performa

  
(Dheeraj Sharma)

Full Time Secretary

Rajasthan High Court Legal Services Committee  
Jodhpur

**"PERFORMA "**

**APPLICATION FOR PANEL LAWYER**

(See: Clause-8 of National Legal Services Authority (Free & Competent Legal Services) Regulation, 2010)

1. Name :
2. Father/Husband Name :
3. Full Address For Correspondence  
Number & Email Address:
4. Place of Regular Practice :
5. Enrollment Number With Year :  
(Attached copy of Sanad/Certificate of registration  
with Bar Council of Rajasthan)
6. Experience Period :  
(At least three years at the Bar on the last date of  
receipt of the application)
7. Field of Expertise :  
[Name (one or more) of the categories mentioned in the notice]
8. Furnish copies of at least five judgments independently  
argued :

I hereby give an undertaking to the effect that I am willing to work as a panel lawyer and while engaged as a panel lawyer I shall not ask for or receive any fee/remuneration in any manner from the person for whom I have been engaged by the committee to provide legal aid services. I also hereby give an undertaking that I have never been punished for professional misconduct.

Date :

Signature